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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Decision delivered on: 02.08.2023**

+ **W.P.(C) 7636/2023**

RITU JAIN ..... Petitioner

Through: Ms Mitika Choudhary, Adv.

Versus

INCOME TAX OFFICER WARD 28 1 & ORS. .... Respondent

Through: Mr Abhishek Maratha, Sr Standing  
Counsel with Mr Akshat Singh, Jr  
Standing Counsel.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MR. JUSTICE GIRISH KATHPALIA**

**[Physical Hearing/Hybrid Hearing (as per request)]**

**RAJIV SHAKDHER, J. (ORAL):**

**CM No.39164/2023**

1. Allowed, subject to just exceptions.

**CM No. 39129/2023**

2. This is an application filed seeking recall of order dated 30.05.2023.

3. A perusal of the order would show that the petitioner's counsel, i.e., Ms Mitika Choudhary, had made a submission before the Court that she has instruction to withdraw the writ petition, as the assessment order has been passed.

4. Since liberty was sought to take recourse to an appropriate remedy as per law, leeway in that behalf was granted.

5. It is not disputed by Ms Choudhary that since the order dated



30.05.2023 being passed, a statutory appeal has been preferred.

6. In our view, this application is completely without merit.
7. The same is, accordingly, dismissed.
8. Parties will act based on the digitally signed copy of the order.

**RAJIV SHAKDHER**  
**JUDGE**

**GIRISH KATHPALIA**  
**JUDGE**

**AUGUST 2, 2023/RV**

*Click here to check corrigendum, if any*